

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO. 02

Excise Appeal No. 12229 of 2018

[Arising Out Of OIA-AHM-EXCUS-003-APP-0184-185-17-18 Dated- 13/02/2018 passed by the Commissioner (Appeals), Central Excise, Customs and Service Tax-AHMEDABAD]

Archon Engicon Limited

Plot No. 1,2,3,& 5, Navkar Ind. Estate,
Nr. Geb Sub Station, Santej-khatraj Road,
Vill- Santej, Tal-kalol, GANDHINAGAR, GUJARAT

.....Appellant

VERSUS

C.C.E. & S.T.-Ahmedabad-III

Custom House... 2nd Floor,
Opp. Old Gujarat High Court, Navrangpura,
Ahmedabad, Gujarat-380009

.....Respondent

APPEARANCE:

None appeared for the Appellant
Shri. Rajesh R Kurup, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MR. SOMESH ARORA, MEMBER (JUDICIAL)
HON'BLE MR. SATENDRA VIKRAM SINGH, MEMBER (TECHNICAL)**

Final Order No. 10238 /2025

DATE OF HEARING:03.04.2025
DATE OF DECISION:03.04.2025

SOMESH ARORA

None has appeared nor is there any adjournment request on record. Matter has come up seven times earlier on 05.08.2019, 29.08.2019, 10.07.2024, 09.10.2024, 25.10.2024, 06.12.2024 and 27.01.2025, and this is the eighth time. It appears that the party is not interested to pursue the appeal. Therefore, as per the inherent power vested in this Tribunal as noted in 2009 (244) ELT 497 (Bom.) CHEMIPOL Vs. UNION OF INDIA, the present appeal has become liable to be dismissed for non-prosecution. Appeal is accordingly dismissed. However, liberty is being granted to the party to seek

restoration of appeal, in case deemed fit by adequately explaining the reasons of non-appearance on each occasion.

2. Appeal is dismissed.

(Dictated & Pronounced in the open court)

(SOMESH ARORA)
MEMBER (JUDICIAL)

(SATENDRA VIKRAM SINGH)
MEMBER (TECHNICAL)

Prachi